

11.54½ hrs.

COMMITTEE ON SUBORDINATE  
LEGISLATION

## MINUTES

**Shri Krishnamoorthy Rao** (Shimoga): I beg to lay on the Table the Minutes of the Seventeenth and Eighteenth sittings of the Committee on Subordinate Legislation.

11.54½ hrs.

## MESSAGES FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th November, 1966, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Nineteenth Amendment) Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 22nd November, 1966."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Kerala Appropriation (No. 3) Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 22nd November, 1966, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed
- to return herewith the Kerala Appropriation (No. 4) Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 22nd November, 1966, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Kerala Appropriation (No. 5) Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 22nd November, 1966, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (v) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 21st November, 1966, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (vi) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 4 Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 21st November, 1966, and transmitted to

the Rajya Sabha, for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

11.55½ hrs.

**RESIGNATION BY MEMBER**

(*Shri Laxmi Dass*)

**Mr. Speaker:** I have to inform the House that Shri Laxmi Dass, an elected Member of the Lok Sabha from the Miryalguda constituency of Andhra Pradesh has resigned his seat in the Lok Sabha with effect from 4.00 P.M. on 2nd December, 1966.

11.55½ hrs.

**COMMITTEE ON SUBORDINATE  
LEGISLATION**

**SIXTH REPORT**

**Shri Krishnamoorthy Rao (Shimoga):** I beg to present the Sixth Report of the Committee on Subordinate Legislation.

11.56 hrs.

**ESTIMATES COMMITTEE**

**HUNDRED AND EIGHTH REPORT**

**Shri A. C. Guha (Barasat):** I beg to present the Hundred and eighth Report of the Estimates Committee on action taken by Government on the recommendations contained in the Eightieth Report of the Estimates Committee on the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Agriculture)—Indian Grassland and Fodder Research Institute, and Soil Conservation Research, Demonstration and Training Centres.

11.56½ hrs.

**INDIAN TARIFF (SECOND AMENDMENT) BILL**

**The Minister of Commerce (Shri Manubhai Shah):** I beg to move:

"That the Bill further to amend the Indian Tariff Act, 1934, be taken into consideration."

Sir, this Bill mainly seeks to amend the First Schedule to the Indian Tariff Act, 1934, in order to give effect to Government's decisions on certain recommendations of the Tariff Commission. Hon. Members will have observed from the Statement of Objects and Reasons attached to the Bill that the Bill seeks to (a) continue protection beyond 31st December, 1966 in the case of sericulture industry and (b) discontinue protection with effect from the 1st January, 1967 to (i) antimony, (ii) ACSR (Aluminium Conductor Steel Re-inforced) and AAC (All Aluminium Conductor) (iii) Cotton Textile Machinery and (iv) Piston Assembly Industries.

Copies of the Tariff Commission's reports on all these industries and of Government Resolutions issued on these reports have already been laid on the Table of the House and notes on each of these industries have also been circulated for the information of the Members of the House. The House will be able to appreciate that the policy of continuously discontinuing protection has been incorporated in this Bill. Except in one industry, the rest of the five industries are sought to be de-protected.

Sir, on 1st January, 1966, the number of protected industries stood at eight. This number includes industries on which protection is due to expire at the end of this year viz. 31st December, 1966. Protection to (i) Piston Assembly, (ii) A.C.S.R. and A.A.C., (iii) Cotton Textile Machinery and (iv) Sericulture industries is due to expire on 31st December, 1966 whereas Antimony Industry was protected upto 31st December, 1968 subject to review by the Tariff Commis-